

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

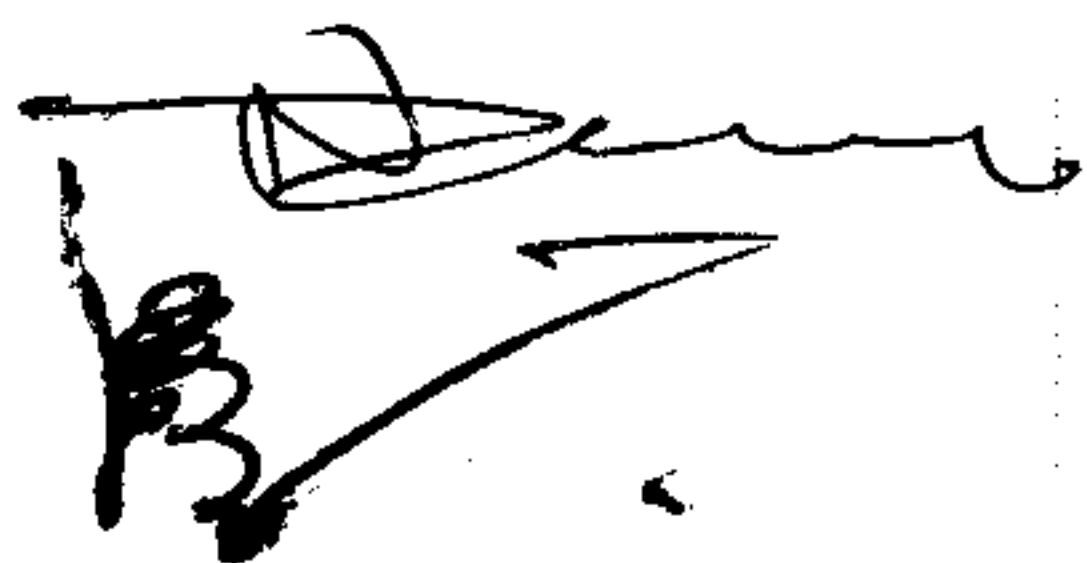


**IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVEEN DAHIYA	ADV.	Respondents No 1 Company	
2.	RAKESH SHARMA	ADV.		
3.	S.S. ISRANI i/c S.D. ISRANI LAW CHAMBERS	ADV	FOR PETNR	
	HARMISH IC. SHAH	ADV	Resp. No. 1 & 2	

ORDER

Learned Advocate Mr. S S Israni i/b Learned Advocate Mr. S D Israni Law Chambers present for Original petitioner. Learned Advocate Mr. Naveen Dahiya with Learned Advocate Mr. Rakesh Sharma present for Respondents no. 1 and 9. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3.

Original petitioner not carried out amendment as per order dated 20.12.2017 in IA 2/2017. Petitioner shall carry out amendment within one week. Petitioner shall issue notice to Respondents no. 16 to 18 along with amended copy of petition.

Petitioner shall also serve copy of amended petition on all contesting Respondents.

Respondents no. 16 to 18 shall file their reply in the main petition within one week from the date of receipt of notice.

List the matter on 20.02.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL